

CBI Vs. Sumedh Singh Saini & Ors.

CC No. 2/2019

RC No. 2(S)/1994/CBI/SIC-V/SIC-II

CNR no. DLCT11-000213-2019

21.12.2021

Present : Sh. V. K. Pathak, Ld. PP for CBI.

Complainant in person.

Sh. Ajay Burman, Ld. Senior Advocate with Sh. Hitesh Sharma, Ld. Counsel for accused no. 1 Sumedh Kumar Saini.

Mr. Ajay Verma, Ld. Counsel for accused no. 2 Mohinder Singh.

Ms. Kanika Vohra, Ld. Proxy Counsel for Sh. Mukesh Kalia, Ld. Counsel for accused no. 3 Paramjit.

Sh. Vikram Singh Saini, Ld. Counsel for accused no. 4 Balbir Chand.

Accused no. 1 Sumedh Kumar Saini has joined the proceedings through VC (Cisco Webex App). However, it is observed that he has joined the VC proceedings/Court while lying on the bed. On being asked, he submits that he is unwell and is down with fever. However, no medical certificate in this regard has been furnished or filed on record. Accused no. 1 is, accordingly, warned to be careful in future with his demeanor and maintain the decorum of the court, while attending the proceedings/Court through VC.

Summons sent to PW K. S. Thakur have been received back served. However, a request for exemption has been received on behalf of the witness on medical grounds. Medical documents have also been

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annexed with the request. In the interest of justice, the request is allowed for today only. Let this witness be summoned again for the next date of hearing through IO.

Now, to come up for remaining PE/further proceedings on **15.01.2022** and **18.01.2022**.

IO/HIO be summoned for the next date of hearing.

(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/21.12.2021